## [To be published in the Gazette of India, Extraordinary, Part II, Section 3, Sub-section (ii)] Government of India Ministry of Finance (Department of Revenue)

## Notification No. 59 / 2015-Customs (N.T.)

New Delhi, dated the 4th June, 2015

S.O.(E). - In exercise of the powers conferred by sub-section (1) of section 4 and sub-section (1) of section 5 of the Customs Act, 1962 (52 of 1962), the Central Board of Excise and Customs hereby appoints the Joint or Additional Commissioner of Customs, Mundra to act as a common adjudicating authority to exercise the powers and discharge the duties conferred or imposed on-

(i) the Joint or Additional Commissioner of Customs, Custom House, Mundra; and (ii) the Joint or Additional Commissioner of Customs, Kandla ,

for the purpose of adjudicating the matters relating to show cause notice pertaining to M/s Arunachal Timber Traders (P) Ltd, B-116, Mansarovar Garden, New Delhi -110015 issued, *vide* F.No VIII/26/37/2013-DRI VIC, dated the 30<sup>th</sup> January, 2015 by the Additional Director, Directorate of Revenue Intelligence, Zonal Unit, Hyderabad.

[F.No. 437/20/2015-CusIV]

( Pramod Kumar)
Under Secretary to the Government of India